

Central Administrative Tribunal
Principal Bench

O.A. No. 949 of 1998

New Delhi, dated this the 8th January, 1999

HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Shri Joga Ram,
S/o Shri Jeet Ram,
R/o KG-1/276, Vikaspuri,
New Delhi-110018. Applicant

(By Advocate: Shri S.K. Sawhney)

Versus

1. Union of India through
General Manager,
Northern Railway,
Baroda House,
New Delhi.

2. Chief Transport Manager,
Operating Dept.,
Northern Railway,
Baroda House,
New Delhi. Respondents

(By Advocate: Shri R.L. Dhawan)

O R D E R

BY HON'BLE MR. S.R. ADIGE, VICE CHAIRMAN (A)

Applicant impugns respondents' order dated 23,4,98 terminating his services and seeks reinstatement in service with all consequential benefits from the date of his removal from service until the date of his reinstatement with interest and for his eventual regularisation in service in preference to freshers and juniors.

2. Heard both sides during the course of which several rules/rulings have been cited;

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3. I note that applicant had represented against the impugned order dated 23.4.98 vide representation dated 27.4.98 (Ann. A-5), and within barely a week of filing that representation, he has filed this O.A. on 4.5.98.

4. Applicant has contended that he filed this O.A. upon rejection by respondents of his aforesaid representation by verbal orders, but before considering the merits of the grounds taken by applicant in this O.A. and the various rules/rulings relied upon by either side respondents should be given an opportunity to apply their minds to applicant's aforesaid representation dated 27.4.98.

5. Accordingly this O.A. is disposed of with a direction to respondents to dispose of applicant's aforesaid representation dated 27.4.98 by a detailed, speaking and reasoned order, after dealing with each of the points taken thereon, in accordance with rules, instructions and various judicial pronouncements, within three months from

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the date of receipt of a copy of this order under intimation to applicant. If any grievance still survives it will be open to applicant to agitate the same through appropriate original proceedings in accordance with law if so advised.

6. The O.A. is disposed of in terms of Para 5 above. No costs.

Indohar
(S.R. Adige)
Vice Chairman (A)

/GK/